

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA No.307/2020

New Delhi, this the 3rd Day of February, 2020

**Hon'ble Mrs. Justice Vijay Lakshmi Member(J)
Hon'ble Mr. Pradeep Kumar, Member (A)**

Chhotu Rai, Age 56 years
S/o. Sh. Lt. Sh. Kunja Rai
R/o 26/III, DJB
Varun Niketan, Pitampura
New Delhi.
Working as (Driver)Applicant

(By Advocate: Shri Pushpinder Yadav)

Vs.

1. Delhi Jal Board through Chief Executive Officer
Delhi Jal Board, Delhi Sarkar
Varunalaya, Phase-II
Karol Bagh, Jhandewala
New Delhi-110005.
2. The Assistant Commissioner (G)-I
Delhi Jal Board, Delhi Sarkar
O/o Assistant Commissioner(G)-I
Varunalaya Phase-II
Karol Bagh, New Delhi-110055.Respondents

(By Advocate: Shri Rohit Sehrawat for Shri Rajeev Kumar)

Order (Oral)

Justice Vijay Lakshmi, M(J)

This OA has been filed by the applicant seeking the following reliefs:-

"(i) To direct the respondents to step up the pay of applicant at par with his batchmate

Chetan Prakash) since 2013 with all consequential benefits.

(ii) To direct the respondent to pass a speaking order on the representation of applicant in a time bound manner."

2. Heard Shri Pushpinder Yadav, learned counsel for the applicant and Shri Rohit Sehrawat proxy to Shri Rajeev Kumar, who appeared on behalf of the respondents on receipt of advance notice. Perused the record.
3. The grievance of the applicant is that despite the fact that several representations made by him to the respondents are pending since long, no order has yet been passed, the recent one being of 23.04.2018.
4. Learned counsel for the applicant submits that the applicant will be satisfied if a direction is issued to the respondents to pass a speaking and reasoned order on the representation dated 23.04.2018 of the applicant in a time bound manner.
5. In view of the above, this OA is finally disposed of at the admission stage itself, with a direction to the respondents to pass a reasoned and speaking order, in accordance with law, on the aforesaid representation of

the applicant dated 23.04.2018, under intimation to the applicant, within a period of three months from the date of receipt of a certified copy of this order.

There shall be no order as to costs.

(Pradeep Kumar)
Member(A)

(Justice Vijay Lakshmi)
Member(J)

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